

**GOVERNMENT OF INDIA  
HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:5180  
ANSWERED ON:05.04.2017  
Schemes for Urban Poor and Slum Dwellers  
Singh Shri Satya Pal

**Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:**

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the cases of irregularities/ corruption/diversion of funds have come to the notice of the Government in implementation of the RAY, PMAY(U) and earlier BSUP, IHSDP;
- (b) if so, the details thereof, State/ UT-wise and scheme/programme-wise along with the action taken/being taken by the Government thereon; and
- (c) the other steps taken/being taken by the Government to check irregularities/ complaints?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION  
(RAO INDERJIT SINGH)

(a) & (b): Complaints and cases of irregularities/corruption/diversion of funds received under the schemes being run by this Ministry at various levels in the Ministry are sent to State Governments/ Union Territories (UTs) concerned for remedial action, as the execution and implementation of projects are undertaken by the respective State Governments / UTs and their implementing agencies, primarily Urban Local Bodies. Details of all such cases are not maintained in the Ministry.

(c): In order to check irregularities/complaints in Implementation of the projects under these scheme, the State/ UT Governments are advised to strictly follow the scheme guidelines and utilize fund for the purpose for which central grant is released.

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